

  
K.Nagaraju-Vrs-UOI and Ors.

P.H.SI.No.2(a)  
OA No.742/10

ORDER –dated 30<sup>th</sup> July, 2012

CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (J)  
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

The applicant has filed this OA praying therein to quash the Office Order No.46/2006 dated 25.3.2006 (Annexure-A/1) in so far as the Applicant is concerned, the order dated 2/5.7.2010 (Annexure-A/10 and to direct the Respondents to grant the applicant all his service and financial benefits retrospectively.

By filing counter Respondents have admitted that the applicant has already been granted the relief claimed in this OA. In view of the above, after having heard Mr.G.Rath, Learned Senior Counsel appearing for the Applicant assisted by Mr.D.K.Mohanty, Learned Counsel and Mr.T.Rath, Learned Standing Counsel appearing for the Respondents this OA is disposed of as infructuous. No costs.

  
Member (Admn.)

  
Member (Judi.)